

(b) Out of above 84,403 registered cases, the number of complaint cases registered against police authorities was 29,167.

(c) NHRC has recommended to the State Government concerned, action in one case registered against the police during the year 2010-11. In addition, the data available with the National Crime Records Bureau (NCRB) shows that during the year 2010, 37 cases were registered against policemen for human right violations, out of which 14 policemen were charge-sheeted and 4 policemen were convicted.

#### **No SEZ in Bihar**

\*319. SHRI RAM KRIPAL YADAV: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the reasons why not a single Special Economic Zone (SEZ) has been approved in Bihar, which is the most backward State in the country;

(b) how many SEZs have been sanctioned all over the country, so far, and out of them how many SEZs have already been developed, State-wise;

(c) how much investments came to those SEZs, so far; and

(d) whether it is a fact that many approvals of SEZs have been surrendered by the promoters; if so, the details of those SEZs?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) A SEZ may be set up either jointly or severally by the Central Government, State Government or any person for manufacture of goods or rendering services or for both or as a free trade warehousing zone. Such proposals duly recommended by the concerned State Government are considered by the Board of Approval for SEZs. No such proposal recommended by the Government of Bihar is pending with this Department.

(b) In addition to seven Central Government Special Economic Zones (SEZs) and 12 State/Private Sector SEZs set up prior to the enactment of SEZ Act, 2005, formal approval has been accorded to 582 proposals out of which 382 SEZs have been notified. A total of 148 SEZs are already exporting. A statement containing state-wise distribution of SEZs is given in Statement (See below).

(c) As on 30th September, 2011, the total investment of Rs. 2,77,259 crore approximately has been made in SEZs. SEZs being set up under the SEZ Act, 2005 are primarily private investment driven.

Upto 10th December, 2011, upon the requests of the developers, the Board of approval on SEZs has approved 39 cases of denotification of SEZs subject to the refund of duty benefits availed, if any, by the developer. Out of 39 cases, 23 relate to information technology/information technology enabled services, five are biotechnology and two each are

engineering and textile industry and one each are power, apparel, handicraft, stainless steel and ancillary/downstream industry, agro, gems and jewellery and services SEZs. Reasons given for these requests include economic meltdown, imposition of Minimum Alternate Tax (MAT) and Dividend Distribution Tax (DDT) on SEZs etc. In all such cases, either the developers have not availed of duty benefits or the developers are willing to refund/refunded benefits if availed.

**Statement**

*State-wise distribution of approved SEZs*

State	Formal Approvals	Notified SEZs	Exporting SEZs (Central Government + State Government/Pvt. SEZs + notified SEZs under the Act, 2005)
1	2	3	4
Andhra Pradesh	109	75	37
Chandigarh	2	2	1
Chhattisgarh	2	1	0
Delhi	3	0	0
Dadra and Nagar Haveli	2	1	0
Goa	7	3	0
Gujarat	45	30	14
Haryana	47	36	3
Jharkhand	1	1	0
Karnataka	60	38	20
Kerala	28	20	6
Madhya Pradesh	14	5	1
Maharashtra	102	63	18
Nagaland	2	1	0
Orissa	10	5	1
Puducherry	1	0	0

1	2	3	4
Punjab	8	2	0
Rajasthan	10	9	4
Tamil Nadu	71	57	30
Uttar Pradesh	34	21	8
Uttarakhand	2	1	0
West Bengal	22	11	5
<b>GRAND TOTAL:</b>	<b>582</b>	<b>382</b>	<b>148</b>

**Impact of curb on iron ore export**

\*320. SHRI RAMDAS AGARWAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether after increasing export duty on iron ore from 5 per cent to 20 per cent during the last few years, Government's objective to curb export of iron ore, has been achieved; and

(b) if so, the details of the likely impact of curbing of iron ore export on mining sector, *i.e.* on export of iron ore/lump/fines etc.?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): (a) and (b) The export of iron ore has been curtailed to a significant extent due to increase in export duty, restrictions by State Governments on movement and export of iron ore.

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**WRITTEN ANSWERS TO UNSTARRED QUESTIONS**

**Setting up NID in States**

2326. SHRIMATI NAZNIN FARUQUE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government is setting up National Institutes of Design (NID) in some States;

(b) whether there is any plan to set up National Institute of Design (NID) in Assam in the Eleventh Plan;

(c) if so, the details thereof;

(d) the funds allocated and spent for this purpose for the period; and

(e) if not, the reason therefor?